

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 5592/17/21]

- III. (a) Sixth Annual Report and Accounts of the G.E. Diesel Locomotive Private Limited, Gurgaon, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No.L.T. 5596/17/21]

Report and Accounts (2020-21) of CWC, New Delhi and related papers

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं भाण्डागारण निगम अधिनियम, 1962 की धारा 31 की उप धारा (11) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (a) Sixty-fourth Annual Report and Accounts of the Central Warehousing Corporation (CWC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 5352/17/21]

- I. Notifications of the Ministry of Finance**
- II. Report and Accounts (2020-21) of the SPMCIL, New Delhi and related papers**
- III. Reports and Accounts (2020-21) of various academic institutions and related papers**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:—
 - (1) No. IFSCA/2021-22/GN/REG015, dated the 19th July, 2021, publishing the International Financial Services Centres Authority (Issuance and Listing of Securities) Regulations, 2021.
 - (2) No. IFSCA/2021-22/GN/REG016, dated the 20th October, 2021,

publishing the International Financial Services Centres Authority (Registration of Insurance Business) Regulations, 2021.

(3) No. IFSCA/2021-22/GN/REG-017, dated the 20th October, 2021, publishing the International Financial Services Centres Authority (Insurance Intermediary) Regulations, 2021.

(4) No. IFSCA/2021-22/GN/REG018, dated the 20th October, 2021, publishing the International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2021.

[Placed in Library. For (1) to (4) See No.L.T. 5200/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 4264 (E), dated the 14th October, 2021, amending the First Schedule to the International Financial Services Centres Act, 2019 to insert certain entries in the original Notification, under sub-section (3) of Section (13) of the said Act.

[Placed in Library. See No.L.T. 5200/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 723 (E), dated the 7th October, 2021, publishing the PM CARES for Children Scheme, 2021, issued under Section 3A of the Government Savings Promotion Act, 1873.

[Placed in Library. See No.L.T. 5207/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 721 (E), dated the 6th October, 2021, publishing the Contingency Fund of India (Amendment) Rules, 2021, under sub-section (2) of Section 4 of the Contingency Fund of India Act, 1950.

[Placed in Library. See No.L.T. 5628/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996:-

(1) No. SEBI.LAD-NRO/GN/2021/32, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5208/17/21]

- (2) No. SEBI/LAD-NRO/GN/2021/43, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5624/17/21]

- (3) No. SEBI/LAD-NRO/GN/2021/53, dated the 26th October, 2021, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5624/17/21]

- (4) No. SEBI/LAD-NRO/GN/2021/30, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Regulatory Sandbox) (Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5623/17/21]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/54, dated the 26th October, 2021, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2021.

[Placed in Library. See No.L.T. 5208/17/21]

- (2) No. SEBI/LAD-NRO/GN/2021/37, dated the 5th August, 2021, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2021.

- (3) No. SEBI/LAD-NRO/GN/2021/58, dated the 9th November, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Fourth Amendment) Regulations, 2021.

- (4) No. SEBI/LAD-NRO/GN/2021/59, dated the 17th November, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Third Amendment) Regulations, 2021.

[Placed in Library. For (2) to (4) See No.L.T. 5622/17/21]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2021/44, dated the 13th August, 2021, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2021, under Section 31 of Securities and Exchange Board of India Act, 1992

and under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No.L.T. 5625/17/21]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) S.O. 3206 (E), dated the 6th August, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2021.
- (2) S.O. 3411 (E), dated the 19th August, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2019.
- (3) S.O. 4091 (E), dated the 5th October, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2021.
- (4) S.O. 4242 (E), dated the 12th October, 2021, publishing the Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2021.

[Placed in Library. For (1) to (4) See No.L.T. 5209/17/21]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:—

- (1) G.S.R. 783 (E), dated the 8th November, 2021, publishing the Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2021.
- (2) G.S.R. 806 (E), dated the 18th November, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of HARCOURT BUTLER TECHNICAL UNIVERSITY KANPUR CENTENARY CELEBRATIONS) Rules, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5201/17/21]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962:-

- (1) S.O. 719 (E), dated the 17th February, 2021, publishing the Levy of

- Fees (Customs Documents) Amendment Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
- (2) G.S.R. 218 (E), dated the 29th March, 2021, publishing the Bill of Entry (Electronic Integrated Declaration and Paperless Processing) Amendment Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (3) G.S.R. 219 (E), dated the 29th March, 2021, publishing the Bill of Entry (Forms) Amendment Regulations 2021, along with Explanatory Memorandum and Delay Statement.
 - (4) G.S.R. 238 (E), dated the 31st March, 2021, publishing the Sea Cargo Manifest and Transshipment (Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (5) G.S.R. 249 (E), dated the 5th April, 2021, publishing the Customs (Verification of Identity and Compliance) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (6) G.S.R. 265 (E), dated the 15th April, 2021, publishing the Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (7) G.S.R. 356 (E), dated the 31st May, 2021, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (8) G.S.R. 457 (E), dated the 30th June, 2021, publishing the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (9) G.S.R. 466 (E), dated the 1st July, 2021, publishing Corrigenda to Notification No. G.S.R. 451 (E), dated the 14th May, 2018, along with Explanatory Memorandum and Delay Statement.
 - (10) G.S.R. 504 (E), dated the 23rd July, 2021, publishing the Sea Cargo Manifest and Transshipment (Fifth Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (11) G.S.R. 505 (E), dated the 23rd July, 2021, publishing the Customs Brokers Licensing (Amendment) Regulations, 2021, along with Explanatory Memorandum and Delay Statement.
 - (12) G.S.R. 521 (E), dated the 30th July, 2021, publishing the Sea Cargo Manifest and Transshipment (Sixth Amendment) Regulations, 2021, along with Explanatory Memorandum.
 - (13) G.S.R. 606 (E), dated the 31st August, 2021, publishing the Sea Cargo

Manifest and Transhipment (Seventh Amendment) Regulations, 2021, along with Explanatory Memorandum.

- (14) G.S.R. 677 (E), dated the 30th September, 2021, publishing the Sea Cargo Manifest and Transhipment (Eighth Amendment) Regulations, 2021, along with Explanatory Memorandum.
- (15) G.S.R. 654 (E), dated the 23rd September, 2021, publishing the Electronic Duty Credit Ledger Regulations, 2021.
- (16) G.S.R. 655 (E), dated the 23rd September, 2021, notifying the manner to issue duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products, subject to conditions and restrictions as specified therein.
- (17) G.S.R. 663 (E), dated the 24th September, 2021, notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies, subject to conditions and restrictions as specified therein.

[Placed in Library. For (1) to (17) See No.L.T. 5205/17/21]

- (18) G.S.R. 768 (E), dated the 27th October, 2021, publishing the Courier Imports and Exports (Electronic Declaration and Processing), Amendment, Regulations, 2021.
- (19) G.S.R. 769 (E), dated the 27th October, 2021, publishing the Courier Imports and Exports (Clearance), Amendment, Regulations, 2021.

[Placed in Library. For (18) and (19) See No.L.T. 5206/17/21]

- (20) S.O. 3068 (E), dated the 30th July, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (21) No. 65/2021-Customs (N.T.), dated the 5th August, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 6th August, 2021.
- (22) S.O. 3243 (E), dated the 11th August, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (23) S.O. 3296 (E), dated the 13th August, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (24) S.O. 3365 (E), dated the 17th August, 2021, notifying corrigendum to Notification No. S.O. 3296 (E), dated the 13th August, 2021.
- (25) No. 68/2021-Customs (N.T.), dated the 19th August, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 20th August, 2021.
- (26) S.O. 3559 (E), dated the 31st August, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (27) No. 71/2021-Customs (N.T.), dated the 2nd September, 2021, determining the rate of exchange of conversion of each of the foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 3rd September, 2021.
- (28) S.O. 3793 (E), dated the 15th September, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (29) No. 74/2021-Customs (N.T.), dated the 16th September, 2021, determining the rate of exchange of conversion of each of the foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 17th September, 2021.
- (30) S.O. 4045 (E), dated the 30th September, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (31) No. 80/2021-Customs (N.T.), dated the 7th October, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 8th October, 2021.
- (32) S.O. 4297 (E), dated the 14th October, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (33) No.82 /2021 – Customs (N.T.), dated the 21st October, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 22th October, 2021.
- (34) S.O. 4527 (E), dated the 29th October, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.

- (35) No.88/2021 — Customs (N.T.), dated the 29th October, 2021, amending Notification No. 82/2021-CUSTOMS (N.T.), dated the 21st October, 2021, to substitute certain entries in the original Notification, *w.e.f.* 30th October, 2021.
- (36) No.90/2021 — Customs (N.T.), dated the 3rd November, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 4th November, 2021.
- (37) S.O. 4753 (E), dated the 15th November, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (38) No. 92/2021 — Customs (N.T.), dated the 18th November, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 19th November, 2021.
- (39) No. 93/2021 — Customs (N.T.), dated the 24th November, 2021, amending Notification No. 92/2021-CUSTOMS (N.T.), dated the 18th November, 2021, to substitute certain entries in the original Notification, *w.e.f.* 25th November, 2021.
- (40) No. 94/2021 — Customs (N.T.), dated the 25th November, 2021, amending Notification No. 92/2021-CUSTOMS (N.T.), dated the 18th November, 2021, to substitute certain entries in the original Notification, *w.e.f.* 26th November, 2021.

[Placed in Library. For (20) to (40) See No.L.T. 5205/17/21]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 1432 (E), dated the 31st March, 2021, modifying the Notification No. S.O. 4805 (E), dated the 31st December, 2020, to notify the date for filing of declaration under the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, under sub-section (1) of Section 3 of the said Act.

[Placed in Library. See No. L.T. 5203/17/21]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section 7 of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (1) G.S.R. 681 (E), dated the 30th September, 2021, amending Notification

- No. G.S.R. 1045 (E), dated the 18th October, 2018 to substitute certain entries in the original Notification.
- (2) G.S.R. 682 (E), dated the 30th September, 2021, amending Notification No. G.S.R. 691 (E), dated the 25th September, 2019 to substitute certain entries in the original Notification.
 - (3) G.S.R. 683(E), dated the 30th September, 2021, amending Notification No. G.S.R. 397 (E), dated the 23rd June, 2020 to substitute certain entries in the original Notification.
 - (4) G.S.R. 684(E), dated the 30th September, 2021, amending Notification No. G.S.R. 1137 (E), dated the 7th September, 2017 to substitute certain entries in the original Notification.
 - (5) G.S.R. 789 (E), dated the 11th November, 2021, rescinding the Notification No. G.S.R. 698 (E), dated the 14th July, 2016.
 - (6) G.S.R. 790 (E), dated the 11th November, 2021, seeking to impose Anti-dumping duty on imports of "Untreated Fumed Silica" originating in, or exported, from China PR and Korea PR for a period of five years from the date of publication of the notification.
 - (7) G.S.R. 794 (E), dated the 12th November, 2021, seeking to impose Anti-Dumping Duty on specified types of "measuring tapes" originating in or exported from Singapore and Cambodia with effect from the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (7) See No.L.T. 5211/17/21]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 4207 (E), dated the 11th October, 2021, exempting certain class of persons from the requirement of furnishing a return of income under sub-section (1) of Section 139 of the Income-tax Act, 1961 from the assessment year 2021-22 onwards, subject to conditions specified therein, under Section 296 of the said Act.

[Placed in Library. See No.L.T. 5204/17/21]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 along with Explanatory Memoranda:-

- (1) G.S.R. 809 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017 to substitute/omit/insert certain entries in the original Notification.

- (2) G.S.R. 812 (E), dated the 18th November, 2021, amending Notification No. GSR 703 (E), dated the 28th June, 2017 to insert/omit certain entries in the original Notification.
- (3) G.S.R. 815 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 708 (E), dated the 28th June, 2017 to substitute/insert certain entries in the original Notification.
- (4) G.S.R. 818 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017 to insert/omit/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5213/17/21]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 782 (E), dated the 3rd November, 2021, amending Notification No. G.S.R. 487 (E), dated the 6th July, 2019, to substitute certain entries in the original Notification, w.e.f. 4th November, 2021, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5215/17/21]

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular number 04/2021, dated the 23rd March, 2021, under sub-section (2) of Section 11 of the Direct Tax Vivad se Vishwas Act, 2020, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5202/17/21]

(xvii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 808 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017 to substitute/omit/insert certain entries in the original Notification.
- (2) G.S.R. 811 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 684 (E), dated the 28th June, 2017 to omit/insert certain entries in the original Notification.
- (3) G.S.R. 814 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 689 (E), dated the 28th June, 2017 to substitute/insert certain entries in the original Notification.

- (4) G.S.R. 817 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017 to omit/insert/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5212/17/21]

(xviii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 807 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017 to substitute/omit/insert certain entries in the original Notification.
- (2) G.S.R. 810 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 691 (E), dated the 28th June, 2017 to omit/insert certain entries in the original Notification.
- (3) G.S.R. 813 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 696 (E), dated the 28th June, 2017 to substitute/insert certain entries in the original Notification.
- (4) G.S.R. 816 (E), dated the 18th November, 2021, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017 to omit/insert/substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No.L.T. 5210/17/21]

(xix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 509 (E), dated the 27th July, 2021, publishing the Income-tax (20th Amendment) Rules, 2021.
- (2) G.S.R. 545 (E), dated the 9th August, 2021, publishing the Income tax Amendment (22nd Amendment), Rules, 2021.
- (3) G.S.R. 551 (E), dated the 10th August, 2021, publishing the Income tax (23rd Amendment), Rules, 2021.
- (4) G.S.R. 578 (E), dated the 18th August, 2021, publishing the Income-tax (24th Amendment) Rules, 2021.
- (5) G.S.R. 604 (E), dated the 31st August, 2021, publishing the Income-tax (25th Amendment) Rules, 2021.
- (6) S.O. 3561 (E), dated the 1st September, 2021, constituting the Boards for Advance Rulings and their headquarters, as specified in the

Schedule therein, for the purposes of giving advance rulings under Chapter XIX-B of the said Act on or after the 1st day of September, 2021.

- (7) S.O. 3562 (E), dated the 1st September, 2021, appointing the 1st day of September, 2021 as the date for the purposes of provisos and sub-sections of the said Act, as specified therein.
- (8) G.S.R. 612 (E), dated the 2nd September, 2021, publishing the Income-tax (26th Amendment) Rules, 2021.
- (9) G.S.R. 616 (E), dated the 6th September, 2021, publishing the Income-tax (26th Amendment) Rules, 2021.
- (10) G.S.R. 619 (E), dated the 7th September, 2021, publishing corrigendum to Notification No. G.S.R. 616 (E), dated the 6th September, 2021.
- (11) G.S.R. 623 (E), dated the 10th September, 2021, publishing the Income-tax (28th Amendment) Rules, 2021.
- (12) G.S.R. 627 (E), dated the 13th September, 2021, publishing the Income-tax (29th Amendment) Rules, 2021.
- (13) G.S.R. 661 (E), dated the 24th September, 2021, publishing the Income-tax (30th Amendment) Rules, 2021.
- (14) G.S.R. 713 (E), dated the 1st October, 2021, publishing the Income-tax (31st Amendment) Rules, 2021.
- (15) G.S.R. 737 (E), dated the 14th October, 2021, publishing the Relaxation of Validation (Section 119 of the Finance Act, 2012), Rules, 2021.
- (16) S.O. 4584 (E), dated the 1st November, 2021, publishing the e-Settlement Scheme, 2021.

[Placed in Library. For (1) to (16) See No.L.T. 5204/17/21]

(xx) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 along with Explanatory Memoranda:-

- (1) G.S.R. 662 (E), dated the 24th September 2021, seeking to impose countervailing duty on Aluminium Wire in coil form/Wire Rod in coil form having diameter ranging from 9 mm to 13 mm originating in or exported from Malaysia for a period of 5 years from the date of publication of the Notification in the Official Gazette.

- (2) G.S.R. 712(E), dated the 1st October 2021, amending Notification No. GSR 11(E) dated the 5th January, 2017 to insert certain entries in the original Notification.
- (3) G.S.R.715 (E), dated the 4th October 2021, seeking to impose anti-dumping duty on 'Ceramic tableware and kitchenware, excluding knives and toilet items' originating in or exported from Malaysia, from the date of publication of the Notification in the Official Gazette.
- (4) G.S.R.739 (E), dated the 14th October 2021, seeking to impose Anti-dumping Duty on imports of Aceto Acety Derivatives of aromatic or hetrocyclic compounds or Arylides originating in, or exported, from China PR for a period of 5 years from the date of publication of the Notification in the Official Gazette.
- (5) G.S.R.748 (E), dated the 20th October 2021, rescinding Notification No. G.S.R. 283(E), dated the 11th March, 2016.
- (6) G.S.R. 753 (E), dated the 22nd October 2021, rescinding Notification No. G.S.R. 574(E), dated the 6th June, 2016.
- (7) G.S.R. 754(E), dated the 22nd October 2021, rescinding Notification No. G.S.R. 288(E), dated the 26th April, 2021.
- (8) G.S.R. 771(E), dated the 28th October 2021, seeking to impose anti-dumping duty on 'Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14 OD originating in or exported from China PR from the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (8) See No.L.T. 5211/17/21]

(xxi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 10 of the Customs Tariff Act, 1975 along with Explanatory Memoranda :-

- (1) G.S.R. 760 (E), dated the 27th October 2021, publishing the Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Second Amendment Rules, 2021.
- (2) G.S.R. 761(E), dated 27th October 2021, publishing the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on

Dumped Articles and for Determination of Injury) Second Amendment Rules, 2021.

[Placed in Library. For (1) and (2) See No.L.T. 5211/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Sixteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 5621/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Twenty-eighth Annual Report and Accounts of the Centre for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5617/17/21]

- (ii) (a) Annual Report and Accounts of the Centre for Policy Research (CPR), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5616/17/21]

- (iii) (a) Thirty-fourth Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5619/17/21]

- (iv) (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5620/17/21]

(v) (a) Twenty-eighth Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5615/17/21]

(vi) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 5618/17/21]

I. Notification of the Ministry of Commerce and Industry

II. Reports and Accounts (2019-20) of various SEZs and related papers

III. Report and Accounts (2020-21) of Spices Board of India, Kochi and related papers

IV. Reports and Accounts (2019-20 and 2020-21) of various organisations and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. MKT-REGN/0002/2017 (E), dated the 1st November, 2021, publishing the Spices Board (Registration of Exporters) (Amendment) Regulations, 2021, under Section 40 of the Spices Board Act, 1986.

[Placed in Library. See No.L.T. 5354/17/21]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

(i) (a) Annual Report and Accounts of the Noida Special Economic Zone Authority (NSEZ), Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

[Placed in Library. See No.L.T. 5120/17/21]

(b) Annual Report and Accounts of the Falta Special Economic Zone